

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 210/9/NCLT/AHM/2017

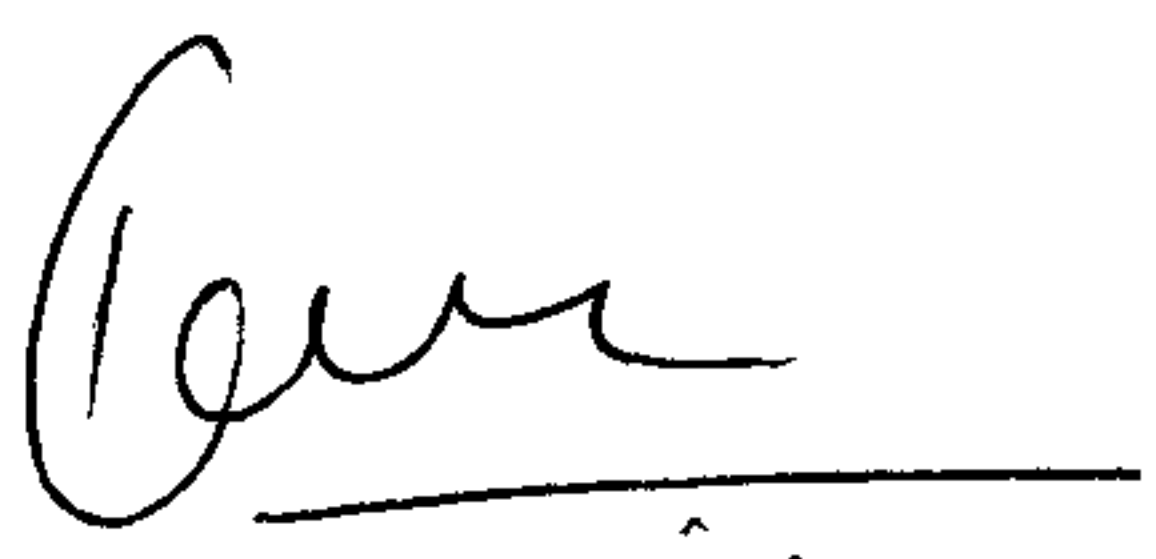
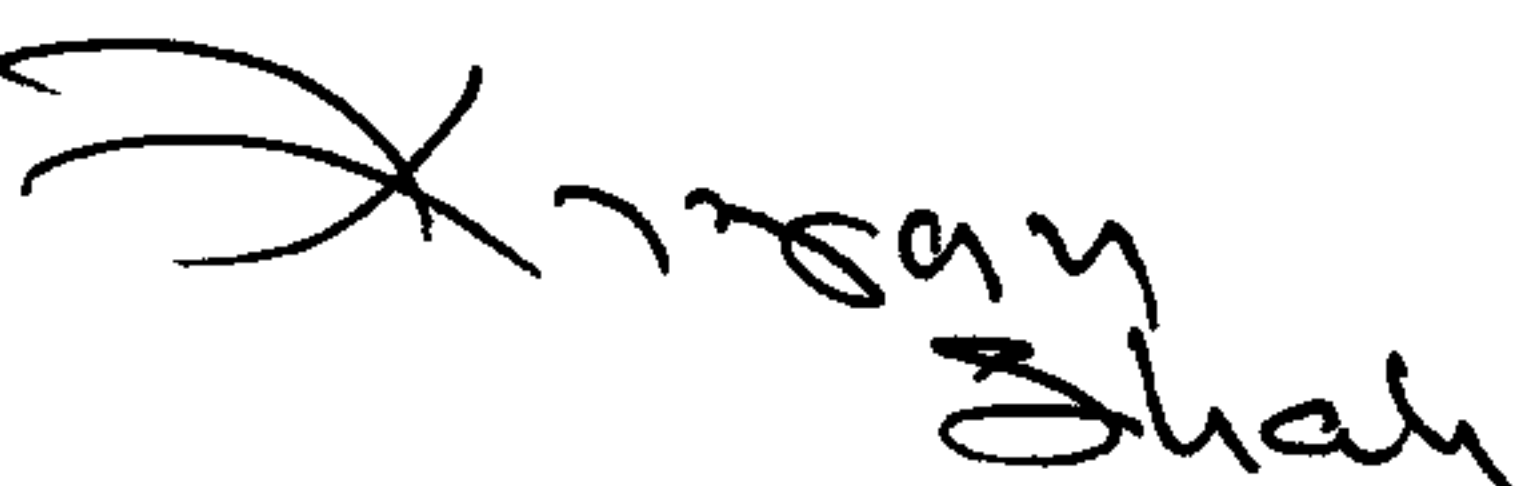
Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.08.2018**

Name of the Company: B P Bansal Agritech Pvt Ltd
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
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1.	VAIBHAVI PARIKH a. w.	} Advocates	Respondent	
2.	KAVANKUMAR MANKAD			
3	KIRAN SHAH	FCA	Petitioner	


ORDER

FCA Mr. Kiran Shah is present for the Petitioner. Advocate Ms. Viabhavi Parikh with Advocate Mr. Kavankumar Mankad is present for the Respondent.

The learned FCA for the Petitioner submitted that since an application under section 9 is already admitted on 08.08.2018 against the Corporate Debtor they will place their claim before the Interim Resolution Professional.

In view of the admission of application filed under section 9 against the same Corporate Debtor the instant application stands disposed of with ^{the} above observations.


MANORAMA KUMARI
MEMBER JUDICIAL
Dated this the 31st day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL